Accidents in Coal Mines

@3467. SHRI SUNIL BASU RAY: Will the Minister of LABOUR be pleased to state:

(a) whether the number of accidents is increasing in the coal mines;

(b) if so, what is year-wise and company-wise break-up of accidents since 1975;

(c) what were the causes of these accidents;

(d) what is the number of fatal and serious accidents, place-wise, category-wise since 1975;

(e) whether any remedial action has been taken in this regard; and

(f) what is the status of the report on these actions, if any, taken so far?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) There has been a general decline in the number of accidents in coal mines since the year 1975.

(b) Figures are given in Statement-I. [See Appendix CXLIII, Annexure No. 129].

(c) These accidents have occurred due to various causes such as fall of roof and sides; transportation machinery; explosives; electricity, gas, fall of persons and objects, eruption of water etc.

(d) Figrues are given in Statement II. [See Appendix CXLIII, Annexure No. 130].

(e) and (f) The Department of Coal have indicated that they have taken the following measures to promote safety in coal mines:—

(i) Workers' participation in safety matters through regular meetings of safety Committee, holding of tripartite safety meeting at the mine level, at area level, at corporate level.

(ii) Implementation of recommendations of various Conference and Standing Committees, besides compliance with the provisions of the statute.

(iii) Training and re-training of workmen.

(iv) Special attention to support of roof and sides in underground mines, and introduction of safer technology of long-wall mining and open cast mining.

(v) Introduction of tele-monitoring system, tele-communication system, observance of mine safety weeks and organising special safety drives etc.

2. Directorate General of Mines Safety, Dhanbad also takes appropriate action including issue of notices for improvement of a mine and work practices, prohibiting employment in or about a mine or part thereof, suspension of statutory certificates and launching of prosecution.

हवाई-सेवाओं की कमी के संबंध में हज यात्रियों से अभ्यावेदन

@@3468 श्री मीर्जा इर्शादबेग: क्या विदेश मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या हवाई-सेवाओं की कमी के संबंध में हज यात्रियों से कोई अभ्यावेदन प्राप्त हुआ है और यदि हां, तो उसका ब्यौरा क्या है, तथा इस संबंध में क्या निर्णय लिया गया है और यदि कोई निर्णय नहीं लिया गया है, तो इसके क्या कारण हैं;

(ख) क्या सरकार हज यात्रियों की बढ़ती हुई संख्या को देखते हुए वर्तमान हवाई-सेवाओं के अतिरिक्त अहमदाबाद से जेद्दाह तथा दूसरे स्थानों के लिए

@Previously Unstarred Question 2482 transferred from the 17th August 1987.

@@पूर्वत : अतारांकित प्रश्न 2795, 19 अगस्त, 1987 से स्थानान्तरित ।

हवाई सेवाएं आरंभ करने का विचार रखती है और यदि हां, तो इन सेवाओं को कब तक आरम्भ कर दिये जाने की संभावना है, और यदि नहीं, तो इसके क्या कारण हैं; और

(ग) इस वर्ष, राज्य वार हज यात्रियों की कुल संख्या कितनी है और क्या पिछले वर्ष की तुलना में इस वर्ष और अधिक सुविधायें उपलब्ध करायी गयी हैं ?

विदेश मंत्रालय में राज्य मंत्री (श्री एडूवर्डो फलेरियो) (क) जी नहीं ।

(ख) भारत में कुछ हवाई अड्डों से, जिनमें अहमदाबाद शामिल है, सीधे हज चार्टर विमान सेवा शुरू करने के प्रश्न पर उपयुक्त समय पर हज समिति, बंबई, सऊदी अरब एयरलाइन्स, सऊदी अरब और एयर इंडिया के परामर्श से स्थान के प्रतिबंधों तकनीकी मामलों और सऊदी अरब की सुविधा जैसे कई तथ्यों को ध्यान में रखते हुए विचार किया जाएगा ।

(ग) एक विवरण संलग्न है जिसमें अपेक्षित सूचना दी गई है।

विवरण

1987 के दौरान राज्य-वार हज यात्रियों की कुल संख्या और पिछले वर्ष प्रदान की गई सुविधाओं की तुलना में प्रदान की गई अतिरिक्त सुविधाएं

I. 1987 के दौरान राज्यवार हज यात्रियों की संख्या

राज्य का नाम	1987 के दौरान हज यात्रियों की संख्या
1	2
1. आन्ध्र प्रदेश	940
2. आसाम/अरुणाचल प्रदेश आदि	628
3. बिहार	933
4. गुजरात	1826
5. दिल्ली	421
6. जम्मू एवं काश्मीर	1890
7. कर्नाटक	1280
8. केरल	2820
9. मध्य प्रदेश	675
10. महाराष्ट्र	3821
11. उड़ीसा	54
12. राजस्थान	975
13. तमिल नाडू	1279
14. उत्तर प्रदेश	5408
15. पश्चिम बंगाल	1179
16. हरियाणा	213
17. लक्षद्वीप	71
18. अंडमान निकोबार द्वीपसमूह	13
19. चंडीगढ़	6
20. हिमाचल प्रदेश	3
21. पांडिचेरी	25
22. पंजाब	73
23. त्रिपुरा	25
24. मणिपुर	52
25. गोआ/दमन/दीव	14
कुल	24624

II. पिछले वर्ष प्रदान की गई सुविधाओं की तुलना में अतिरिक्त सुविधाएं :

1. उड़ीसा, मणिपुर, त्रिपुरा, गोआ और पांडिचेरी के हज आवेदकों और हज-यात्रियों की सहायता करने के लिए इन राज्यों और संघ प्रदेशों को राज्य हज समितियों को हज यात्रा के आवेदन-पत्र प्राप्त करने तथा उन पर कार्रवाई करने और हज यात्रियों के चयन का काम सौंपा गया ।

2. तमिलनाडू, पांडिचेरी और अंडमान एवं निकोबार द्वीपसमूह के हज यात्रियों के लिए मद्रास से जेद्दा और जेद्दा से मद्रास तक सीधे हज चार्टर विमान सेवाएं शुरू की गई ।

3. जम्मू एवं कश्मीर के हज यात्रियों की सुविधा के लिए दिल्ली से जेद्दा और जेद्दा से दिल्ली तक हज चार्टर विमानों से जोड़ने के लिए श्रीनगर और दिल्ली के बीच इंडियन एयरलाइन्स के विशेष विमान चलाए गए ।

4. विदेशों में रहने वाले रिश्तेदारों से प्राप्त विदेशी मुद्रा के ड्राफ्टों के आधार पर जाने वाले हज यात्रियों का कोटा 1500 से बढ़ाकर 1600 किया गया।

5. मक्का स्थित भारतीय स्थायी औषधालय को ज्यादा बड़े भवन में स्थानांतरित किया गया ताकि भारतीय हज यात्रियों को बेहतर चिकित्सा सुविधायें प्रदान की जा सकें।

New Consumer Price Index

@3469. SHRI KALPNATH RAI: Will the Minister of LABOUR be pleased to state:

(a) whether Government propose to start a new consumer price index with 1982 as the base year; and

(b) if so, details of the same and when the new index will come into being?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) yes, Sir.

(b) The new series of consumer price index numbers will be more bread-based covering 7 sectors of employment, namely, factories, mines, plantations, motor transport, electricity generation and distribution, Ports and Docks, and Railways, as against 3 sectors in the existing series with 1960 as the base year. The new series will use indices of 70 Centres all over the country as against 50 centres in the current series. In the case of rationed commodities, the new price index will take into account actual availability of supply at Fair Price Shops, rather than the admissible quantum. The number of markets covered has been increased from 142 to 226. The new series covers more items in the consumption basket as compared to the existing series.

The new series will be introduced as soon as consultation with the users is over.

Firing by Pakistan Rangers

@@3470. SHRI SURESH KALMADI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Pakistani Rangers had fired heavily on Indian forces at a border security force barricade in Wagha Sector in the first week of July, 1987;

(b) if so, what are the details of the incident and casualties, if any; ,

(c) whether it is a fact that the Government have information that the Pak. Rangers were hand-in-glace glove with the top smugglers of the Indian and Pakistani States of Punjab; and

(d) if so, what are the details of the information?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI): (a) and (b) It is a fact that a BSF Naka party Ex-BOP Dhariwal, Amritsar Sector was fired upon by intruders wearing uniform of Pak. Rangers. The incident took place on the 6th July, 1987 at about 0315 hrs., when the BSF troops were advancing to search the area, after an encounter with 5 intruders from Pakistan which resulted in the death of 2 intruders while the remaining 3 managed to escape. A strong protest was lodged by the BSF with the Wing Commander of Pak. Rangers regarding the above incident of firing by Pak. Rangers on BSF troops. Pak. Rangers had lodged a counter-protest denying their involvement in the incident and had blamed the BSF for firing on their troops. This was denied by BSF.

@Previously Unstarred Question 3020 transferred from the 20th August, 1987.

@@Previously Unstarred Question 3094 transferred from the 20th August, 1987.